

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.3427/2017

New Delhi this the 27th day of September, 2017

HON'BLE SHRI R. RAMANUJAM, MEMBER (A)

Rajbir Singh, age 60 years,
Group 'C', Post: Rtd. Constable,
S/o Late Sh. Ramananad,
H.No.40, Ashoka Police Colony,
New Delhi-110021.

...Applicant

(By Advocate: Mr. Sachin Chauhan)

VERSUS

1. Govt. of NCTD through
the Chief Secretary,
Govt. of NCTD,
A-Wing, 5th Floor,
Delhi Secretariat,
New Delhi-110113.

2. The Commissioner of Police,
Police Headquarters, I.P. Estate,
M.S.O. Building, New Delhi.

3. The Deputy Commissioner of Police,
General Administration,
PHQ, I.P. Estate,
New Delhi.

...Respondents

ORDER (Oral)

Heard the learned counsel for the applicant. It is submitted that the applicant retired from service on 31.01.2017. On account of illness of his wife, the applicant had requested for retention of government accommodation which was granted for eight months from

the date of his retirement. The same is due to expire on 30.09.2017. However, in view of the continued illness of his wife, the applicant has submitted a representation dated 02.09.2017 for being allowed to retain the accommodation as a special case, as the Doctor has recommended knee surgery after six months and accordingly, he would need to stay at the same accommodation for some more time.

2. It is submitted that the applicant would be satisfied, if the authorities are directed to consider and take a decision on his representation dated 02.09.2017 at Annexure A-2 within a time limit to be set by the Tribunal.

3. Keeping in view the limited relief sought, I deem it appropriate to direct the third respondent to take a decision on the representation and pass a speaking order within a period of four weeks from the date of receipt of a copy of this order. The applicant shall not be evicted from the accommodation till such order.

4. The OA is disposed of at the admission stage itself.
Order 'dasti'.

**(R. Ramanujam)
Member (A)**

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